

Item No. 2

*State vs. Amit Goel*

FIR No. 317/2017

PS Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that vide last order, B/Ws were directed to be issued against the accused, however, same could not be issued due to lock-down. Let fresh B/Ws in terms of previous order be issued to secure the presence of accused on the next date of hearing. Notice be also issued to his surety and complainant for the next date of hearing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi

19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दफतरी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 355, टिस हजारी  
V. District Room No. 355, Tis Hazari  
जिस हजारी न्यायालय  
Tis Hazari Court, Delhi

Item No. 6

*State vs. Rohan @ Chhotu*

E-FIR No. 02673/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintendent, accused is on bail)

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Let court notice be issued to the accused and the complainant/owner of stolen property for the next date of hearing to explore the possibility of settlement, if any.

Put up on 01.09.2020 before pre *lok-Adalat*.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi

19.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जि. परिसर, कमरा नं. 355, दूसरी मंज

V. District Room No 355 Third Floor

ति. हजारी न्यायालय दिल्ली

दि. 19.08.2020

Item No. 3

Vikas Kumar vs. SHO

CC No. 4564/2018  
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: *Shri V. K. Jha*, learned counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request of learned counsel for the complainant, put up on 11.09.2020 for arguments on the application filed under section 156(3) Cr.P.C.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिवार, डमरू नं. 355, टुंडी नगर  
V: District Room No 355 Tis Hazari  
दिल्ली न्यायालय, टिहरी  
Tis Hazari Court Delhi

Item No. 13

*State vs. Kundan*

FIR No. 725/2016

PS. Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused (stated to be in J/C in some other case)

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE. Accordingly, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 11.12.2020 for PE.

P/Ws of accused be also issued for next date of hearing with endorsement that he is on bail in this case.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला पुलिस बंगला नं. 365, दूसरी मं. रात  
VI District Room No 365 Third Floor  
दिल्ली

Item No. 17

FIR No. 484/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18/08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused

**Court is convened from residence office through V/C (CISCO WEBEX).**

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble Court of Delhi.

Put up on 11.12.2020 for PE.

(Babita Puniya)

MM-06, West District

Tis Hazari Court, Delhi

19.08.2020

बबीता पुनिया

Ms. BABITA PUNYA

महानगर पुलिस थाना न्यायालय-06

Metropolitan Magistrate-06

पुलिस कमरा नं. 355, तृतीय तल

Work Room No. 355 Third Floor

पुलिस थाना, दिल्ली

19/08/2020

Bail application

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Deepak Rikhari, learned counsel for the accused/applicant through V/C

IO/SI Udai Singh, PS Mundka through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the IO that he has not received the copy of bail application.

Heard.

Learned counsel is directed to supply the copy of bail application to the IO today itself through e-mail, thereafter, IO to file the reply with advance copy to the opposite party.

Court notice be issued to the complainant to join the proceedings. Notice be served through the IO.

Jail Superintendent is also directed to produce the accused through V/C at 10:00 a.m.

Put up on 20.08.2020 at 10:00 a.m., for arguments on the bail application.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitam Magistrate-06  
जिला पश्चिम, कमरा नं. 35  
West District, Room No. 35  
टीस हजारी न्यायालय, दिल्ली

Item No. 15

*State vs. Sameer @ Arjun etc*

FIR No. 258/2017

PS- Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE.

Put up on 11.12.2020 for PE in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)

MM-06, West District

Tis Hazari Court, Delhi

19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दफ्तरी न्यायालय-06  
Metropolitan Magistrate-06  
जिला पुलिस, ब्लॉक नं. 355, तुलार लाल  
District Room No 355, Tis Hazari  
Tis Hazari न्यायालय (दिल्ली)  
Tis Hazari Court, Delhi

Item No. 21

*Rajiv Arora vs. Ashwani Kapoor*

PS Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Ms. Jatinder Marwaha, learned counsel for the complainant through V/C

SI Amit, PS Hari Nagar through V/C

It is stated by the learned counsel for the complainant that he could not contact the IO due to lock-down.

Heard. File perused.

Put up on 11.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

Status report, if any, be also filed before the next date of hearing.

सूची संख्या  
श्री. राजीव अरोरा  
विरुद्ध  
श्री. अश्वनी कपूर  
आवेदन संख्या 26/DHC/2020  
दिनांक 30.07.2020  
पृष्ठ संख्या 05  
पृष्ठ संख्या 4  
पृष्ठ संख्या 05  
पृष्ठ संख्या 05  
पृष्ठ संख्या 05

Item No. 11

*State vs. Pul Singh etc*

FIR No. 461/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that proceedings under section 82 Cr.P.C., have already been initiated against the accused persons.

Put up on 11.12.2020 for purpose fixed/further proceedings/recording the statement of process server.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला दण्डाधिकारी कमरा नं. 355, दूसरी मंजिल  
V. District Court Room No 355, 2nd Floor  
तिस हजारी न्यायालय, दिल्ली  
दि. 19.08.2020

Item No. 16  
*State vs. Ram Gopal*

FIR No. 202/2017  
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE.

Put up on 11.12.2020 for PE in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी कार्यालय-06  
Metropolitan Magistrate-06  
दिल्ली पुलिस बंगला नं. 355 टिस हजारी  
V District Room No 355 Tis Hazari  
दिल्ली पुलिस बंगला नं. 355 टिस हजारी  
19.08.2020

Item No. 18

FIR No. 138/2010

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused

**Court is convened from residence office through V/C (CISCO WEBEX).**

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence.

Put up on 11.12.2020 for PE in view of the office order issued by the Hon'ble Court of Delhi.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दफतरीदारी भागान-06  
Metropolitan Magistrate-06  
दि. 19/08/2020 कोर्ट नं. 335, टिस हजारी  
V. State (Punjab No. 335 Third Floor)  
ज. 19/08/2020 कोर्ट नं. 335  
Tis Hazari Court, Delhi

Item No. 12

FIR No 33/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that matter is at the stage of recording the prosecution evidence. Hence, the matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 11.12.2020 for PE.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
परिचय कमरा नं 355, दूसरी तल  
District Room No 355, 2nd Floor  
स. ह. तारी न्यायालय, दिल्ली  
District Court, Delhi - 110006

CC No. 7156/2017  
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: None for the complainant (stated to be in J/C in some other case)

File perused. Perusal of the file reveals that matter was listed for orders on the maintainability, however, the file was not put up before the undersigned by the Reader and Ahlmad of the court. Therefore, they both are directed to file explanation in this regard on the next date of hearing.

Jail superintendent is also directed to produce the complainant through V/C on the next date of hearing.

Court notice be also issued to the learned counsel for the complainant.

Put up on 27.08.2020 for purpose fixed.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNYA  
महानगर दफतरी/दफतरी नं. 06  
Metropolitan Magistrate-06  
दफतरी नं. 06, टिस हजारी कोर्ट, दिल्ली  
दफतरी नं. 06, टिस हजारी कोर्ट, दिल्ली  
दफतरी नं. 06, टिस हजारी कोर्ट, दिल्ली

Item No. 14

FIR No. 376/2016

PS. Mayapuri

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused and complainant/injured

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter has been settled between the parties.

Put up on 11.12.2020 for further proceedings.

Court notice be issued to both the parties for next date of hearing.



(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी, कोटाक-06  
Metropolitan Magistrate-06  
जि. कोटाक, कोटा नं. 06, कृषि भवन  
V District Court No. 06, Third Floor  
महानगर कोटाक, दिल्ली  
Tis Hazari Court, Delhi

Item No. 19

CC No. 853/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: None for the complainant

File perused. Perusal of the file reveals that matter was listed for arguments on the point of summoning; however, none has joined the proceedings on behalf of the complainant. However, in the interest of justice, no adverse is being passed toady against the complainant.

Put up on 11.12.2020 for purpose fixed.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNYA  
जूनियर मेट्रोपॉलिटन मजिस्ट्रेट-06  
Metropolitan Magistrate-06  
पुलिस स्टेशन-4, 37A, टिहरी रोड  
दिल्ली, जिला-दिल्ली-110006  
दिनांक: 19.08.2020

Item No. 9

*State vs. Pradeep Kumar & Anr*

FIR No. 3/2017

PS- Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused *Pradeep*

*Shri Vishnu Kumar*, learned counsel for the accused *Lalit*

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that none has been appearing on behalf of accused *Pradeep* since long, however, in the interest of justice, no adverse order is being passed against him.

Put up on 11.12.2020 for purpose fixed/further proceedings.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

यबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 355, तृतीय तल  
W. District Room No. 355, Third Floor  
तिह हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

Item No. 8

*State vs. Krishan Rai*

FIR No. 57/2020

PS. Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintended, accused is on bail)

**Court is convened from residence office through V/C (CISCO WEBEX).**

Heard. File perused.

Let summons be issued to the accused with notice to his surety for next date of hearing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District

Tis Hazari Court, Delhi

19.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitan Magistrate-06

जिला परिवार, कमरा नं. 355, दूसरी तल

West District, Room No. 355 Third Floor

तीस हजारी न्यायालय (दिल्ली)

Tis Hazari Courts, Delhi

Item No. 5

CT No. 15110/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: *Shri Ajay Goyal*, learned counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

He seeks adjourned on the ground that he could not obtain instructions from his client due to lock-down.

Heard. Allowed.

Put up on 11.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)  
MM-06, West District  
THC, Delhi, 19.08.2020

बबीता पूनिया  
Ms. BABITA PUNYA  
महानगर दण्डविहारी न्यायालय-06  
Metropolitan Magistrate-06  
वि. परिवार कलर नं. 350, दूसरी मंजूर  
Magistrate Room No 350, 2nd Floor  
17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 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2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106, 2107, 2108, 2109, 2110, 2111, 2112, 2113, 2114, 2115, 2116, 2117, 2118, 2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2128, 2129, 2130, 2131, 2132, 2133, 2134, 2135, 2136, 2137, 2

Page No. 4

State vs. Rakesh @ Monu

FIR No. 677/2018  
PS, Hauz Khas

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned remand advocate through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that none has been appearing on behalf of the accused since long; however, today no adverse order is being passed against him.

Let court notice be issued to his surety and counsel for next date of hearing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya)  
MM-06, West District  
THC, Delhi, 19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी, न्यायालय-06  
Metropolitan Magistrate-06  
जि. न. प्रभाग, ब्लॉक नं. 06, प्लॉट नं. 06  
पिन कोड-110015, दिल्ली-110015  
फोन नं. 2351, फैक्स नं. 2351  
ईमेल: babita.puniya@delhi.gov.in

*Item No. 1*

*State vs. Rahul etc*

FIR No. 295/2013

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence, however, none has been appearing on behalf of the accused. In the interest of justice, no adverse order is being passed against him.

Put up on 11.12.2020 for PE/further proceedings.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 365, दूसरी मंजिल  
West District Room No. 365, Third Floor  
टीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

Item No. 7

FIR No. 034513/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

*Shri Kushal Dahiya*, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintendent, accused is on bail)

*Court is convened from residence office through V/C (CISCO WEBEX).*

Heard. File perused.

Let court notice be issued to the accused and the complainant/owner of stolen property for the next date of hearing to explore the possibility of settlement, if any.

Put up on 01.09.2020 before pre lok-Adalat.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi

19.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitan Magistrate-06

लिंग परियोजना कमरा नं. 06A, दुतीया हात

दो. अधिनियम No. 25, नई दिल्ली

म.ह.जी. न्यायालय, दिल्ली

दिनांक: 19.08.2020

Item No. 10

CC No. 207/3/2011

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: None for the complainant (stated to be in J/C in some other case)

File perused. Perusal of the file reveals that matter was listed for orders on the point of summoning, however, the file was not put up before the undersigned by the Reader and Ahlmad of the court during lock-down. Therefore, they both are directed to file explanation in this regard on the next date of hearing.

Jail superintendent is also directed to produce the complainant through V/C on the next date of hearing.

Court notice be also issued to the learned counsel for the complainant.

Put up on 27.08.2020 for purpose fixed.

(Babita Puniya)  
MM-06, West District  
Tis Hazari Court, Delhi  
19.08.2020

बबीता पुनिया  
Ms. BABITA PUNIYA  
महानगर न्यायाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला परिवार, कमरा नं. 255, तृतीय तल  
W. District, Room No. 255, Third Floor  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi